

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1398 of 2019

IN THE MATTER OF:

Ambika Prasad Sharma

...Appellant

Vs

Horizon Buildcon Pvt. Ltd. & Anr.

....Respondents

Present:

**For Appellant: Mr. Abhijeet Sinha, Mr. Mangesh Krishna,
Advocates.**

**For Respondents: Mr. Abhishek Anand, Mr. Kunal Godhwani,
Advocates for R-1 (IRP)**

**Ms. Mrinali Prasad, Mr. Aishvary Vikram,
Advocates for R-2.**

ORDER
(Through Virtual Mode)

21.01.2021: Heard further arguments of Mr. Abhijeet Sinha, Advocate representing the Appellant. Hearing on the part of the Appellant stands concluded.

Learned counsel for Respondent No.2 is permitted to file written submissions not exceeding three pages supported by compilation of relevant case law.

Learned counsel for Respondent No.1 shall also be at liberty to file written submissions in the same manner.

List the appeal for hearing arguments of learned counsel for the Respondents on 29th January, 2021 at 2.00 P.M.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc